

Central Administrative Tribunal  
Principal Bench

C.P. No. 466/2004  
O.A. No. 119/2004

6

New Delhi this the 28<sup>th</sup> day of January, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Shanker Raju, Member (J)

1. Smt. Harkon Devi,  
Widow of late Shri Govind Das,  
Ex. Carpenter (Civilian),  
38-Coy. Army Supply Corps, Tupe 'A',  
Jhansi (U.P.)  
Present Address:

C/o Shri Chhida Singh, Mohalla-Sukhdev Nagar,  
Post Office-Krishna Nagar, Mathura (U.P.).

2. Vinod Kumar  
S/o late Shri Govind Das,  
Ex. Carpenter (Civilian),  
38-Coy. Army Supply Corps, Tupe 'A',  
Jhansi (U.P.)  
Present Address:

C/o Shri Chhida Singh, Mohalla-Sukhdev Nagar,  
Post Office-Krishna Nagar, Mathura (U.P.).

-Applicants

(By Advocate: Shri D.N. Sharma)

Versus

1. Lt. General Jagdish Chander,  
Director general of Supply & Transport,  
(ST-12), Quarter Master General Branch,  
Army Headquarter, D.H.Q. Post Office,  
New Delhi.

2. Major Asat Sheikh, (Officer Commanding),  
38-Coy. Army Supply Corps, Type 'A',  
Jhansi-284001.

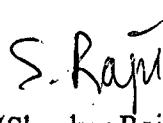
-Respondents

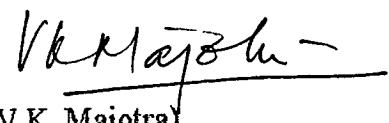
(By Advocate: Shri Rajeev Kumar, proxy for  
Shri J.B. Mudgil)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A):

Learned counsel for applicants seeks withdrawal of C.P. with liberty to assail  
orders passed by the respondents in accordance with law. C.P. is dismissed as  
withdrawn with liberty and notices to the respondents are discharged.

  
(Shanker Raju)  
Member (J)

  
(V.K. Majotra)  
Vice Chairman (A)

cc.